

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
(DELHI BENCH 'G' NEW DELHI)**

**BEFORE SHRI YOGESH KUMAR U.S., JUDICIAL MEMBER  
AND  
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER**

**ITA No. 5175/DEL/2024 (A.Y. 2017-18)**

Seetu Kohli Concepts (P) Ltd. H-5/2, Ambawatta Complex Kalka Dass Marg, Delhi-110030 <b>PAN: AAXCS5203P</b>	Vs.	Commissioner of Income Tax(Appeal) National Faceless Appeal Centre
<b>Appellant</b>		<b>Respondent</b>
Assessee by	Shri Vinay Bahl, Advocate	
Revenue by	Sh. Manish Gupta, Sr. DR	
Date of Hearing	26/05/2025	
Date of Pronouncement	26/05/2025	

**ORDER**

**PER YOGESH KUMAR, U.S. JM:**

The present appeal is filed by the Assessee against the order of the Commissioner of Income Tax Appeals/National Faceless Appeal Centre [Ld. CIT(A)/NFAC' for short] dated 20/09/2024 for the Assessment Year 2011-12.

2. The ld. Counsel for the Assessee submitted that the Assessee inadvertently filed two appeals challenging the very same order impugned dated 29/09/2024 passed by the Ld. CIT(A) and the Co-ordinate Bench of the Tribunal in ITA No. 5266/Del/2024 vide order dated 19/03/2025, remanded the matter to the file of Ld. CIT(A)

for de-novo adjudication. Therefore, sought for withdrawal of the present Appeal.

3. The Ld. Department's Representative submitted no objection to withdraw the Appeal.

4. Recoding the submission made by the Ld. Assessee's Representative, the present Appeal is dismissed as withdrawn.

**Order pronounced in the open court on 26<sup>th</sup> May, 2025**

**Sd/-**

**(MANISH AGARWAL)  
ACCOUNTANT MEMBER**

Date:-26.05.2025  
R.N, Sr.P.S\*

**Copy forwarded to:**

1. **Appellant**
2. **Respondent**
3. **CIT**
4. **CIT(Appeals)**
5. **DR: ITAT**

**Sd/-**

**(YOGESH KUMAR U.S.)  
JUDICIAL MEMBER**

**ASSISTANT REGISTRAR  
ITAT, NEW DELHI**